

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 129
(IB)-532(PB)/2019

IN THE MATTER OF:

ICICI Prudential Venture Capital Fund,
Real Estate Scheme Pvt. Ltd.

.... Applicant/petitioner

Vs.

Esthetic Builtech Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 28.03.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner

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For the respondent:

Mr. P.K. Mittal, Mr. Praveen Mittal & Mr. Vaibhav
Tayal, Advs.

ORDER

On 05.03.2019, two weeks time was granted to file reply. On the ground that talks for settlement are in progress, reply has not been filed. However, further time is sought to file reply. It has been repeatedly observed by this Court that delay in filing reply on the pendency of talks for settlement would not be a valid ground. Accordingly, we grant ten days time to file reply with a copy in advance to the counsel opposite which shall be subject to payment of Rs. 10,000/- as cost.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 22.04.2019.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)